

CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/TAXA/COP No. 350/91 19

Om Prakash &amp; Ors. A. K. Behra/

APPLICANT(S)

COUNSEL

VERSUS

U.O. I.

RESPONDENT(S)

COUNSEL

Office Report

Orders

8.2.91.

Shri A. K. Behra, Counsel for Applicants.

Heard the learned counsel for the applicants. The relief that is claimed is to direct the respondents to absorb the applicants in group-D posts. It is alleged that the applicants have put in about six years of service in various offices and when they approached the concerned authorities for being considered for appointment in the vacant posts, they were told that according to rules the post would be filled up only through Employment Exchange. There is nothing in the application to indicate that whether any representation was submitted by the applicants for their absorption. In the nature of the case the application cannot be admitted. It is open to the applicants to make suitable representation before the respondents claiming absorption and in case they are aggrieved by the order thereon, it will be open to them to approach the Tribunal with an original application.

Subject to the aforesaid observations, we reject the application.

Cl  
( P. C. Jain )  
Member (A)

8.2.91  
( G. Sreedharan Nair )  
V.C. (J)